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Irregularities in selection for Post-graduate **Medical courses**

2081. SHRI SUBAS MOHANTY; Will he Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware of ihe fact that fresh medical graduates of Calcutta University have alleged serious malpractices and irregularities in their selection for the University's post-graduate Courses iti medical sciences;
- (b) if so, what action Government have take, in the matter;
- (c) whether Government propose to keep these admissions in abeyance; and
 - (d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (KUMARI SAROJ KHAPARDE): (a) to (d) The Medical Council of India which has been statutorily charged with the responsibility of maintaining standards of medical education in the country has informed that the Council has recently received a com-plaint alleging malpractices in selection for postgraduate medical courses at Calcutta University. The complaint would be looked into according to the rules and regulations of the Council for appropriate action.

हिन्दी अशालिपि के प्रशिक्षण में सुधार करने के लिए सुझाव

2082. श्री लगदम्बी प्रसाद यादव: क्या मानव संसाधन विकास, मंत्री यह बताने की कृपा करेंगे कि :

- (क) ज्या दिल्ली प्रशासन के तक-नीकी शिक्षा निदेशालय को हिन्दी आश-लिपिको प्रशिक्षण प्रक्रिया करने के लिए कोई सुझाव **₹**;
- (ख) यदि हां, तो ये सुझाव कब
- (ग) दिल्ली प्रशासन द्वारा इन सुझावों पर क्या कार्यवाही की गई है? 940 RS-5

शिक्षा तथा संस्कृति विभाग में राज्य मंत्री (भामतो कृष्णा साही): (事) जी, हां।

- को 18-8-1983 प्राप्त हुए थै।
- (ग) सुझावों पर भारत सरकार के राजभाषा विभाग के परामर्श से दिल्ली प्रशासन होरा विचार किया जा रहा है।

Porters at New Delhi and other stations

2083. SHRI PRITHIBI MAJHI; WiH the Minister of TRANSPORT be pleased to state;

- (a) whether it is a fact that services of many porters were terminated in 1984 and 1985 even when they had put in 180 days service at New Delhi Railway .Station and at other Stations in Northern Railway; and
- (b) if so, what are the details thereof and in what manner Government propose to absorb them within a fixed time Schedule?

THE MINISTER OF STATE IN THE DEPARTMENT OF RAILWAYS (SHRI MADHAVRAO SCINDIA).: (a) and (b) Licensed porters arte riot railway employees. They are only license[^] by the Railway Adm'ni trations to carry passengers luggage in station premises according to porterage rates fixed by the railways. Hence the question of termination of their services after 180 days of service or absorbing them in railway service does not arise.

Customs 'duty on Hepatitis B-Vims docs

2084. SHRIMATI RENUKA CHOW DHURY: WiH the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that 130 per cent Customs duty has been imposed on Hepatitis B-Vinis dose during 1986-87,